



2026:DHC:8656



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 29.09.2026# **CNR No. DLHC010254102026**+ **CRL.M.C. 4307/2026**

ANURAG & ANR.

.....Petitioner

Through: Adv. (Appearance not given)

versus

THE STATE OF NCT DELHI & ANR.

.....Respondent

Through: SI Karan Singh (P.S. Lodhi Colony)

CORAM:**HON'BLE MR. JUSTICE SACHIN DATTA****SACHIN DATTA, J. (ORAL)**

1. The present petition seeks quashing of FIR No. 0008/2020 registered with PS. Lodi Colony against the petitioners under Sections 323/ 341/ 506/509/34 of IPC, 1860 and consequential proceedings in SC No. 278/2023 on the basis of settlement between the petitioners and the respondent no.2.
2. The petitioner no.1 and the respondent no.2 are present in Court whereas the petitioner no.2 has joined the proceedings virtually. The Investigating Officer (I.O.) has identified the parties.
3. The aforesaid FIR was registered on account of an incident which took place on 13.01.2020. A Settlement Deed dated 11.05.2026 has been entered into between the parties. The same is annexed as Annexure (P-6) to the present petition and reads as follows:-

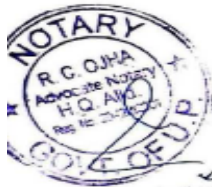


Do hereby enter into this final settlement as under :-

1. The First Party No 1, Mr. Anurag, is an Assistant Commandant in the CRPF and presently posted in Jammu and Kashmir. The First Party is a resident of Vill & Post – Delhwa, District – Basti (UP). The First Party no 2, Sh Harishankar Tiwari resident of

187, Shiv Nagar Colony, Mandi Gate, Pahadgunj, Faizabad, UP, is Fufa (Uncle) of Anurag.

2. That The Second Party is respected wife of The First Party No 1. The Second Party is a resident of Surahurpur, Ambedkar Nagar, UP, and presently residing in Prayagraj, UP.
3. First party no 1 is a member of Armed Forces and currently posted in Rajouri, J&K and Second party is residing in Prayagraj (UP). However, both parties have decided to lead their peaceful matrimonial life together.
4. For the sake of brevity, the whole fact is not repeated. However, it is important to submit here that the parties to the present proceedings entered into this court marriage on 21.08.2018 at Arya Samaj Mandir, Ghaziabad, UP. They are living in separation from 02.12.2019. There is no issue from the wedlock of the parties to the present agreement.
5. The Parties arrived at a term of settlement by virtue of the mediation effort of family/friends/relatives. They have decided to settle their issues/disputes.
6. It is pertinent to mention that after their separation, the parties have filed several cases/ complaints/ legal proceedings, etc. against each other and their family members before various Courts/ Authorities, out of which several cases/ complaints/ proceedings are pending, the details whereof are provided hereinbelow. It is pertinent to mention that First party no 1 already withdrawn his cases from different jurisdiction as per earlier settlement deed dated 21 Jan, 2026.
7. Case(s) filed by the Wife against the Husband and his family



11-5-26

Anurag

[Signature]



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members/relatives/friends/officials –

- a) C.T. Cases/293/2022, titled Supriya Mishra vs Anurag, CrPC 156 (3) at Ld. CMM, Saket Court, New Delhi arises from NCR no 020/2019 u/s 323 of IPC in PS Lodhi Colony.
 - b) Cr Cases SC/278/2023 titled as State Vs. Anurag & others at Additional District and Session Judge, Saket Court, New Delhi arises from FIR No 8/2020, u/s 323, 341, 506, 509, 34 of IPC in PS – Lodhi colony, New Delhi.
 - c) The Revision Petition u/s 397/400 of CrPC (Cr Rev 695/2023) titled Supriya Mishra vs Anurag & others at Session Court, Saket Court, New Delhi.
8. Both parties wish to amicably resolve all disputes and settle all pending litigations as mentioned in Para 7 above with full and final satisfaction to avoid any future litigation and maintain peace between them, in the present proceedings itself in following term -
- i. It is agreed that both parties shall withdraw or caused to be withdrawn all their cases/claims /complaints as mentioned in para 7 of the present settlement agreement. The Second party further undertakes to facilitate the First Party in getting the FIR's quashed/closed by the competent court and shall make herself available in court for making statement, signing affidavits etc. by furnishing all the required documents.
 - ii. It is agreed that both parties shall not re-file or initiate any future litigations petitions, cases, complaints or otherwise arising out of these or related matters or withdrawn, in any judicial or quasi-judicial or regulatory or administrative forum





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or any other forum. For the larger peace and tranquility of both the parties and their families, the husband and wife mutually agreed and have undertaken unconditionally withdraw all allegations/averments in complaints/pleadings/petitions/representations/documents prepared and/ or filed by the parties or their family members/relatives/friends or their representatives against each other and their family members/relatives/friends before any Court of Law / Regulatory / Administrative/ Statutory/ Tribunal forums and/or any other Authority.

iii. The said parties hereby have agreed that the terms of this Settlement agreement/compromise deed are irrevocable and unquestionable. The said parties undertake that this Settlement agreement would inter alia be legal, valid, binding, enforceable and executable in all manners, and none of the parties shall be at liberty to take advantage of any technical language or lacuna, if any.

iv. The said parties declare that they have agreed on each and every term recorded in this settlement agreement/compromise deed, after carefully reading over and fully understanding and appreciating the contents, scope and effect thereof, as also the consequences of the breach thereof.

v. The said parties hereby unequivocally agree, accept and confirm that the present Settlement Agreement has been read and understood by them and further that they have put their signatures hereunder voluntarily out of their own free will and consent, without any force, fraud, pressure, fear, compulsion,





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undue influence or coercion, without misrepresentation or mistake from either side knowing fully their legal rights.

vi. The said parties agree, accept and confirm that they are fully aware of the present terms in this Settlement Agreement, and that they have been made aware of the same in English as well as their vernacular language, i.e. Hindi, by their respective legal advisors/counsels/advocates, of the full consequences and effects thereof.

9. IN WITNESS WHEREOF, both parties have signed this settlement deed at Prayagraj (UP) in presence of following witnesses for amicable resolution of dispute.

Witnesses –



Signature Name

Address

1. नरेंद्र - Narendra Prasad, Vill and Post - Delhwa, Dist - Basti (UP)

Adhar No -953038369280

2. मोहित पण्डेय - Mohit Pandey, Vill - Panasa, PS - Karachana Prayagraj (UP)

Adhar no - 828564956250

First Party

Second Party

1. Anurag

2. Harishankar Tiwari

Supriya Mishra

4. The charges in the matter have not yet been framed. The dispute between the parties is purely matrimonial and private in nature and the petitioner no.1 and the respondent no.2 both submit that the same has been

Signature Not Verified

Digitally Signed
By: UMANG
Signing Date: 01.10.2026
20:58:34

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amicably resolved.

5. Considering the same and the dicta laid down by the Supreme Court in *Gian Singh v. State of Punjab, (2012) 10 SCC 303; and Narinder Singh v. State of Punjab, (2014) 6 SCC 466*, there is no impediment in acceding to the joint request of the petitioners and the respondent no.2 for quashing of the aforesaid FIR No. 0008/2020 and all proceedings emanating therefrom.

6. Accordingly, the FIR No. 0008/2020 and all proceedings emanating therefrom are quashed.

7. The petition is allowed in the above terms.

SACHIN DATTA, J

SEPTEMBER 29, 2026/uk